

25

CENTRAL ADMINISTRATIVE TRIBUNAL

Principal Bench

This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to **PDF Replacer Pro**.
<https://PDFReplacer.com>

R.A. No.157 of 1996
in
O.A. No.72 of 1993

New Delhi, dated the 30th August, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mrs. Angela Fabian,
W/o Mr. Fabian Ekka,
House No.A-45B, DDA Flats,
Munirka,
New Delhi-110067.

.... APPLICANT

VERSUS

1. Union of India through
the Secretary,
Ministry of Health & F.W.,
Nirman Bhawan,
New Delhi.

2. The Director General of Health
Services,
Nirman Bhawan,
New Delhi.

3. Medical Superintendent,
Safdarjung Hospital,
New Delhi-110091. RESPONDENTS

ORDER (By Circulation)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have perused the R.A.

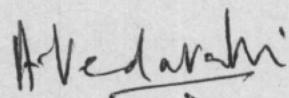
2. None of the grounds taken bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any judgment/order/decision of the Tribunal can be reviewed.

3. A prayer has been made to hear the applicant, but ^{'as the} ~~each~~ ground taken in the R.A. do not prima facie justify any review, we do not

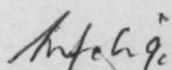
This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to **PDF Replacer Pro**.
<https://PDFReplacer.com>

- 2 -

consider necessary to hearing to the applicant
and the R.A. is being disposed of by
circulation in accordance with Rule 17(3) CAT
(Procedure) Rules, 1987. The R.A. is rejected.



(Dr. A. Vedavalli)
Member (J)



(S.R. Adige)
Member (A)

/GK/

This document is processed by PDF Replacer Free version. If you want to remove this text, please upgrade to **PDF Replacer Pro**.
<https://PDFReplacer.com>